

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1198
ANSWERED ON:09.12.2003
REMOVAL OF JHUGGIES
RAGHUNATH JHA

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court has entrusted the job of removing the jhuggies from the bank of Yamuna River to his Ministry with a view to clean the Yamuna River;
- (b) if so, whether the jhuggies have since been removed;
- (c) if so, the details thereof; and
- (d) if not, the time by which the said jhuggies are likely to be removed?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a): The Hon`ble Supreme Court of India, vide orders dated 10.4.2001 desired action to be taken by all executing agencies to achieve minimum desired water quality in Yamuna River by 31.3.2003. However, it also observed that keeping in view the various agencies in Delhi, no single entity can be held responsible for cleaning up the River Yamuna. Removal of jhuggies from the banks of Yamuna River was targeted as one of the actions to be taken by the concerned agency.

(b)to(d): The Slum & JJ Department of Municipal Corporation of Delh have started action for relocation of four squatter settlements located at Gautam Puri-I, Gautam Puri-II, Coca-Cola Plant Power House, Gate No.2 and Gauspur Dumping Ground, Nizamuddin Bridge in close coordination with CPWD and L&DO. This involves joint survey of jhuggi clusters by the functionaries of Slum & JJ Department, CPWD, DDA and L&DO. Relocation of jhuggies is also dependent on availability of funds, speedy land acquisition and clearance of impediments including vacation of orders of Courts in areas of relocation.